

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ "सी" अहमदाबाद।  
IN THE INCOME TAX APPELLATE TRIBUNAL  
"C" BENCH, AHMEDABAD

BEFORE SHRI P.M. JAGTAP, VICE-PRESIDENT  
AND MS. SUCHITRA R. KAMBLE, JUDICIAL MEMBER

ITA No. 213/Ahd/2022  
Assessment Year : 2017-18

M/s. Riya and Company, 302, Prerak Appt., 61 Pritamnagar, Opp. Gujarat College Ground, Near Hope Hospital, S.M. Road, Ellisbridge, Ahmedabad-380006 PAN : AAUFR 3775 P	Vs	Principal Commissioner of Income-tax (Central), Ahmedabad
<b>अपीलार्थी/ (Appellant)</b>		<b>प्रत्यर्थी/ (Respondent)</b>
Assessee by :		Shri Parimalsingh B. Parmar, AR
Revenue by :		Shri Atul Pandey, Sr. DR

सुनवाई की तारीख/Date of Hearing : 29/07/2022  
घोषणा की तारीख /Date of Pronouncement: 29/07/2022

**आदेश/O R D E R**

**PER P.M. JAGTAP, VICE-PRESIDENT :**

This appeal filed by the assessee is directed against the order of the learned Principal Commissioner of Income-tax (Central), Ahmedabad ["PCIT" in short] dated 31.03.2022 passed under Section 263 of the Income-tax Act, 1961 ["the Act" in short].

2. At the time of hearing fixed in this case today, i.e. on 29.07.2022, it is noticed that the assessee has filed a letter dated 14<sup>th</sup> July, 2022 seeking permission to withdraw the appeal on the ground that the consequential assessment proceedings under Section 143(3) r.w.s. 263 of the Act were dropped by the concerned Assessing Officer. The assessee, therefore, pleaded that the appeal filed by it may be dismissed as withdrawn. The

learned Departmental Representative has no objection to the withdrawal of the appeal filed by the assessee. In view of these facts, we allow the withdrawal of the appeal filed by the assessee; and, accordingly appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 29<sup>th</sup> July, 2022 at Ahmedabad.

Sd/-

Sd/-

**(SUCHITRA R. KAMBLE)**  
**JUDICIAL MEMBER**

**(P.M. JAGTAP)**  
**VICE-PRESIDENT**

Ahmedabad, Dated 29/07/2022

*SR*

आदेश की प्रतिलिपि अद्येषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)-
5. विभागीय प्रतिनिधिआयकर अपीलीय अधिकरण ,/DR,ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

TRUE COPY

आदेशानुसार/ BY ORDER,

सहायक पंजीकार (Asstt. Registrar)  
आयकर अपीलीय अधिकरण  
ITAT, Ahmedabad